

Court dated 16-11-1989 on Writ Fetaion (Civil) No. 1018 of 1989, academic and research pursuit allowance (contingency allowance), higher degree allowance and conveyance allowance are admissible to Group 'A' Nonmedical Scientists under different institutions of Directorate General *dt* Health Services for which necessary orders have been issued on 2-3-90. As regards risk allowance, the insurance coverage as agreed to in the case of C.H.S. doctors shall be extended to those non-medical Group 'A' Scientiste/Specialista which are identified for admissibility of risk allowance by the Drectorate General of Health Services as per the guidelines issued by the Department of Personnel and Training and after the formal orders for Central Health Service doctors are issued by thie Ministry.

(b) to (d.) Similar allowances have also been allowed to the General Duty Mtedical Offlcere/SpeciaUsts and Non-medical Faculty Members of AJI India Institute of Medical Sciences and P.G.I.M.E.R., Chandigarh at par with thos<sub>e</sub> working under the Central Health Service. As regards extension of similar benefits to scien-consideration.

#### **Use of explosive to demolish Ayodhya shrine**

250. SHRI MOTURU HANUMANTHA RAO;  
SHRI E. BALANANDAN;  
SHRI RAMACHANDRAN  
PILLAI:

WiU the Minister of HOME AFFAIRS be pleased to state;

(a) whether it is a fact that explosives were used to demolish the Ayodhya Shrine and some persons died due to explosive;

(b) whether it is also a fact that the said explosive were manufactured by a State Government unit located in the Southern part of the country; and

(c) if so, whether Govenmaat would look into the whole case?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (e) The Government has so far no information to corroborate the use of explosive to demolish the Ram Jaxuna Bhoomi—Babri Masjid structure and any person dying due to the use of explosives; However, investigation by the CBI is still in progress.

#### **Evidence regarding: demolition of Ayodhya shrine**

251. SHRI RAMACHANDAN PILLAI:  
SHRI E. BALANANDAN:

Will the Minister of HOME AFFAIRS be pleased *to* state:

(a) whether it is a fact that some evidence of planning and proper execution of demolition of Ayodhya shrine are available with the CBI;

(b) if go, whether Government propose to make it public soon; and

(c) if so, by what time?

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): (a) to (c) The CBI has registered a case vide RC~8(S)/92ISIU VISIC.H\New Delhi on 13-12-92 and the investiga-tioa is also being carried out to ascertain as to whether there was any prior planning for th<sub>e</sub> demolition of the Ram Janma Bhoomi—Babri Masjid structure on 8.12.92. The investigation is in progress.

#### **Modernisation of Delhi fire services**

252. SHRI KRISHNA KUMAR BIRLA; WiU the Minister of HOME AFFAIRS b<sub>e</sub> pleased to state:

(a) whether Government's attention has been drawn to a newsitem captioned "Cash crunch holding up Are service modernisation" as reported in the Indian Express dated 11th January, 1993-

(b) if so, whether due to financial crunch, the Delhi Fire Service has failed to meet its modernisation plans etc.;

(c) if so, the details of the financial allocations made for Delhi Fire Service for modernisation; and

(d) what further steps Government propose to contemplate to make the scheme of modernisation of Delhi Fire Service implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED) : (a) Yes, Sir.

(b) No, Sir.

(c) and (d) An amount of Rs. 33.41 crores has been allocated for the modernisation of Delhi Fire Service. Modernisation of the Delhi Fire Service is a continuous process.

#### Suicide squads to tackle terrorism

253. SHRI AJIT P. K. JOGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have any plans to raise 'Suicide Squads' to contain and effectively tackle terrorism;

(b) if so, the details thereof; and

(c) the steps taken in this direction so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) There is no such plan under consideration of the Central Government.

(b) and (c) Do not arise.

#### Exploitation of female accused and convicts in police stations

254. SHRI SHANTI TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that incidents of molestation and exploitation of females accused and convicts in Police stations and jails are increasing

all over the country; and

(b) if so, what remedial measures Government have taken or propose to take to protect the dignity of these women?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) Since registration, investigation, detection and prevention of crime is the responsibility of the State Governments/ Union Territory Administrations action is taken by them to enquire into such allegations and punish those who may be found guilty. Details of such cases are not compiled at the Central Government level.

(b) The Government of India have issued guidelines to the State Governments from time to time to take effective steps to deter the police from subjecting women to any indignity or misbehaviour.

#### Notice of contempt of court against Delhi Police personnel

255. SHRI AJIT P. K. JOGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Delhi Police Personnel against whom notice for contempt of Court were served during the last one year and the reasons therefor; and

(b) the action being taken against such personnel?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. M. SAYEED): (a) and (b) The information is being collected and will be laid on the Table of the House.

#### झारखंड समस्या

256. श्री अजीत जोषी : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने झारखंड समस्या पर चर्चा करने के लिए फरवरी 1992 से कई बैठकें बुलाई हैं ;